

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The formula is given in the attached statement.

(b) The office order referred to contains departmental administrative instructions and it is not proposed to lay it on the Table of the House. The information regarding the number of residential premises leased out in respect of which only one per cent misuse charges has been levied during the last three years is not readily available as no such statistical data is maintained.

(c) The information regarding the number of instances of misuse of residential premises in New Delhi which came to the notice of the Land and Development Officer and the number

of cases in which misuse charges have not been paid will require scrutiny of about 60,000 files for an indefinite period. Similarly, the information relating to the number of cases in which L&DO has been restrained from re-entering the premises during the last three years as a result of court orders will require scrutiny of about 60,000 files. The labour involved in compiling both types of information will not be commensurate with the results sought to be achieved.

Statement

With effect from 1-4-1981 misuse charges are levied in respect of residential premises used for commercial purposes in contravention of the terms and conditions of the lease according to the following formula:—

$$\text{Size of the Plot} \times \text{Misused area} \times \left\{ \begin{array}{l} \text{(Present Commercial} \\ \text{rate of land for} \\ \text{the purpose for} \\ \text{which the property} \\ \text{is misused} \end{array} \right\} \text{Minus} \left\{ \begin{array}{l} \text{The land rate} \\ \text{on the date} \\ \text{of last trans-} \\ \text{action for} \\ \text{the purpose} \\ \text{for which land} \\ \text{was leased} \end{array} \right\} \times 12\%$$

Shortage of Palm Oil, Rapeseed and Vanaspati Ghee in Delhi

2425. SHRI MANGAL RAM PREMI:
SHRI SANAT KUMAR MAN-
DAL:

Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that Palm oil, rapeseed and vanaspati ghee has been in acute short supply in Delhi;

(b) has an extensive checking of sale of these commodities been carried out from January, 1982 of retailers and fair price shop holders; and

(c) if not, reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) Taking

the RBD palm oil, refined rapeseed oil and vanaspati together the overall availability is, by and large satisfactory. However, the possibility of temporary localised shortages cannot be ruled out.

(b) Yes, Sir.

(c) Does not arise in view of reply to part (b) above.

Works and Housing Ministers Conference held in Delhi

2426. SHRI TARIQ ANWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the items that were on the agenda of the Works and Housing Ministers conference held at Delhi recently;